

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.2215 of 2019

Md. Nezamuddin

.... Petitioner

---Vs.---

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

:

Ms. Amrita Vijay, Advocate

For the Respondent-State

:

Mr. Binit Chandra, AC to AAG-III

Order No. 5 : Dated 08th July, 2020

Heard Ms. Amrita Vijay, the learned counsel appearing for the petitioner and Mr. Binit Chandra, AC to AAG-III appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The learned counsel for the petitioner submits that she will remove the defects within ten days.

Post the matter thereafter.

(Sanjay Kumar Dwivedi, J.)

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